

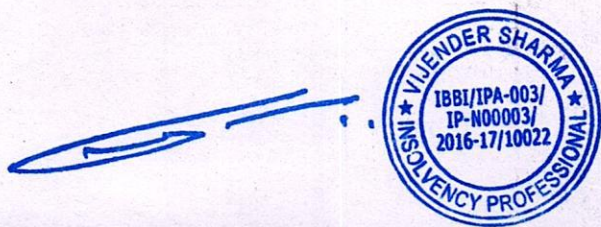
FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF H.L.TECH FABRICS LIMITED

SL. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	H.L.TECH FABRICS LIMITED
2.	Date of incorporation of corporate debtor	08.09.2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900DL2008PLC182983
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: - C-116, Farmers Apts, Plot No-8 Sector-13, Rohini, North West Delhi, New Delhi - 110085
6.	Date of closure of Insolvency Resolution Process	04.06.2023
7.	Liquidation commencement date of corporate debtor	05.06.2023
8.	Name and registration number of the insolvency professional acting as liquidator	VIJENDER SHARMA IBBI/IPA-003/IP-N00003/2016-2017/10022
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Building No. 11, 3rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092. Mail-Id: vijender@vsa.net.in
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Building No. 11, 3rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092. Mail-Id: HLtechfabrics.cirp@gmail.com
11.	Last date for submission of claims	05.07.2023

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench - II has ordered the commencement of liquidation of the H.L.TECH FABRICS LIMITED on 05.06.2023.



The stakeholders of H.L.TECH FABRICS LIMITED are hereby called upon to submit their claims with proof on or before 05.07.2023, to the liquidator at the address mentioned against item No.10.

The proof of claim is to be submitted by way of the following specified forms along with an affidavit (witnessed before a notary public or oath commissioner) and documentary proof in support of claim, as prescribed under the Insolvency & Bankruptcy Board of India (Liquidation Process) Regulations, 2016:

Form C – For claims by Operational Creditors (except workmen and employees)

Form D – For claims by Financial Creditors

Form E – For claims by Workman or Employee

Form F – For claims by authorised representative of Workmen or Employees

Form G – For claims by any other stakeholder

The prescribed forms for submission of claims can be downloaded from following link:

<https://ibbi.gov.in/en/home/downloads>

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Name and signature of liquidator



Vijender Sharma

Liquidator– M/s. H.L.Tech Fabrics Limited
IP Registration No. - IBBI/IPA-003/IP-N00003/2016-2017/10022
Address- VRSA Insolvency Professionals LLP
11 (3rd floor) Hargovind Enclave, Vikas Marg, Delhi-110092
E-Mail-Id: vijender@vsa.net.in , HLtechfabrics.cirp@gmail.com

AFA valid upto 25.10.2023

Date: 07.06.2023

Place: Delhi